

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

8. IA-2136/2024 in C.P.(IB)/389(MB)/2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 06.05.2024

NAME OF THE PARTIES: Aurum Commercials LLP
Vs
Spenta Enclave Private Limited

SECTION: 7, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Ld. Counsel appeared through VC.
2. Counsel for the Respondent is directed to file reply within two weeks with a copy served upon the Applicant at least three days advance of the next date of hearing.
3. List this matter on 18.06.2024.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)